

BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI

T.C.P. NO.186/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M. K. SHRAWAT
MEMBER (JUDICIAL)

In the matter of Sections 433(e), 434 and 439 of the Companies Act, 1956. ^{mes}

NATURAL CAPSULES PRIVATE LIMITED.

... **PETITIONER**

VERSUS

SHREYA LIFE SCIENCES PRIVATE LIMITED.

... **RESPONDENT.**

PRESENT ON BEHALF OF THE PARTIES:

None present:

ORDER

Pronounced on: 18.07.2017

1. None present from the side of the Petitioner/Creditor.
2. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
3. The matter was listed on 18.07.2017 i.e. today. No body appeared.
4. The Procedure of Intimation is three fold i.e.
 - (i) the **first** step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information;
 - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site⁷ about the decision taken in the Court; and
 - (iii) the **third** step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.
5. Though Petitioner has filed this Petition but failed to appear. The Petitioner is not serious in pursuing this Petition.
6. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."
7. Hence for want of prosecution, the matter is dismissed. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 18.07.2017

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